

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 101
IB-764(ND)/2020**

**IN THE MATTER OF:
Rushil Garg**

...PETITIONER

Vs.

M/s. Revelation Unique Retail and Marketing (P) Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

**Order delivered on 09.09.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :**

ORDER

No one is present on behalf of the Petitioner at the time of virtual hearing of the matter. Therefore, in the interest of justice, matter is adjourned to 14.09.2020. Let registry serve notice on the Petitioner.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**